



GOVERNMENT OF JAMMU AND KASHMIR
Department of Law, Justice and Parliamentary Affairs.
(Civil Secretariat)
Jammu/ Srinagar

Notification
Jammu, the 22nd March, 2019

SRO 221.— In exercise of the powers conferred by section 10 of the Salaries and Allowances of the Members of the Jammu and Kashmir State Legislature Act, 1960, the Governor hereby directs that rule 5 of the Housing Loan (to the Members of the Jammu and Kashmir State Legislature) Rules, 1988, shall be substituted by the following rule; namely:-

" 5. Recovery of the Loan alongwith interest shall be made in monthly instalments not exceeding sixty from the salary bills of the members:

Provided that at the time he ceases to be a member, the said advance alongwith interest shall be deducted from his monthly pension and the amount of installments shall be fixed at such rate to restrict the number of instalments which shall not exceed sixty."

Sd/-
(Achal Sethi)
Secretary to Government


No:LD(PAB)2002/07

Dated: 22-03-2019

Copy to the:-

1. All Financial Commissioners/ Principal Secretaries/ Commissioners/ Secretaries to Government.
2. Principal Secretary to the Hon'ble Governor.
3. Principal Accountant General, J&K, Srinagar/ Jammu.
4. Secretary, J&K, legislative Council/ Assembly for information and necessary action.
5. Private Secretary to the Hon'ble Speaker, J&K, legislative Assembly.
6. Private Secretary to Hon'ble Chairman, J&K, legislative Council.
7. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs.
8. General Manager, Government press for publication in an extraordinary issue of the Government Gazette. 100. Copies may urgently be furnished to this Department.
9. SRO Section (w.7.s.c)


(Khursheed Ahmad Bhat)
Deputy Legal Remembrancer,


22.3.2019